GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO. 3371 TO BE ANSWERED ON 13TH MARCH, 2020

CANCELLATION OF REGISTRATION OF DOCTORS BY MEDICAL COUNCIL OF INDIA

3371. SHRI SHYAM SINGH YADAV:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has received any reports during the last three years where the registration of the Doctors who are registered with the State Medical Councils were cancelled by the Medical Council of India (MCI) and if so, the details, State/UT-wise and year-wise;
- (b) the steps taken by the Government towards these punitive actions by MCI and the details of the Government's communication with MCI in this regard;
- (c) whether the State Medical Councils have objected to the notices served by the MCI to the practising Doctors in their States and if so, the details thereof for last three years; and
- (d) whether the Government has any information regarding steps initiated by the State Medical Councils to reject the MCI directives, and if so, the details thereof during the last three years, State/UT-wise?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY)

(a) & (b): No such information is maintained centrally. However, action is taken by the Medical Council of India/State Medical Council against the erring negligent doctors as per the provisions contained in the Indian Medical Council (Professional Conduct, Etiquette and Ethics) Regulations, 2002.

Further, as per the information provided by the Board of Governors in Supersession of Medical Council of India (BoG-MCI), there has been one case of a doctor whose name was permanently erased from the Indian Medical Register as well as from Delhi Medical Council and Bihar council of Medical Registration.

(c) & (d): As informed by the BoG-MCI, there is no such report, where the orders by MCI, have been rejected by State Medical Council.